

Central Administrative Tribunal, Allahabad.

Registration T.A.No.1651 of 1987

Nand Lal

...
Vs.

Applicant

Union of India
and others

Respondents.

Hon. D.K. Agrawal, JM
Hon. K. Obayya, AM

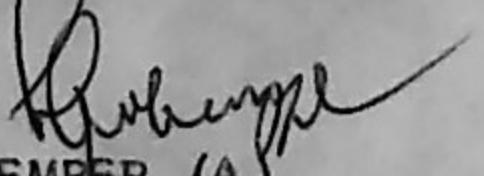
No one is present for the Applicant. Sri G.P. Agrawal, learned counsel for the Respondents is present. This is a Writ Petition transferred to this Tribunal u/s.29 of the Administrative Tribunals Act XIII of 1985 which was filed before the Hon'ble High Court in the year 1977 against an order dated 3.6.1976 passed by the appellate authority. The facts are that the Applicant was imposed the punishment of removal from service. The appellate authority by its order dated 3.6.1976 rejected the appeal but ordered re-employment of the Applicant as Khalasi. The appellate order has been quoted by the Applicant in para 1 of the writ petition. The Respondents have also alleged in para 10 of the supplementary Counter Affidavit that the Applicant was employed as Khalasi in class IV category on humanitarian grounds. Another relevant feature, which calls for mention is that the Applicant, at the end of the enquiry, himself recorded a certificate to the following effect :-

"Certified that I have been provided all reasonable facilities by the President while conducting inquiry and I have no such claim in future."

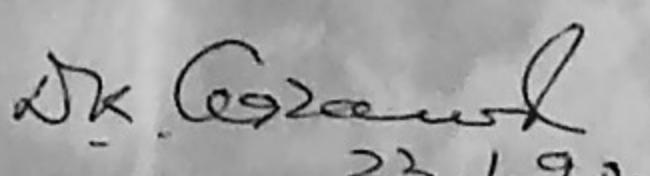
Sd./ Nandlal
dt. 20.8.1975

2. It appears to us that since the Applicant was provided appropriate opportunity to defend himself in the inquiry, as already quoted above and that he has been provided re-employment also, the Applicant has lost interest in this Petition.

3. The Petition is dismissed for want of prosecution without any order as to costs.


MEMBER (A)

Dated: 23.1.1990
k.k.b.


23.1.90.
MEMBER (J)